

**HARYANA GOVERNMENT****EXCISE AND TAXATION DEPARTMENT****Notification**

The 13th January, 2025

**No. 03 /GST-2.**— In exercise of the powers conferred by sub-section (6) of section 39 read with section 168 of the Haryana Goods and Services Tax Act, 2017 (19 of 2017), the Commissioner of State Tax, on the recommendations of the Council, hereby extends the time limit for furnishing the return in FORM GSTR-3B electronically, through the common portal, by the registered persons, as specified under-

- (i) sub-section (1) of section 39, for the month of December 2024, till twenty-second day of January, 2025:
- (ii) proviso to sub-section (1) of section 39, for the quarter of October, 2024 to December, 2024, till twenty-sixth day of January, 2025, for the class of registered persons whose principal place of business is in the State of Haryana.

**ASHOK KUMAR MEENA**  
Excise and Taxation Commissioner-cum-  
Commissioner of State Tax, Haryana.